

(

1

ITEM NO.56

COURT NO.1

SECTION III

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 34914/2013

(Arising out of impugned final judgment and order dated 26/08/2013
in WP No. 5542/2005 passed by the High Court Of U.P. Bench At
Lucknow)

M/S PRAMOD TELECOM PVT. LTD.

Petitioner(s)

VERSUS

STATE OF UP THRU. PRINCIPAL SECY.& ORS

Respondent(s)

(with interim relief and office report)

WITH

SLP(C) No. 33861/2013

(With appln.(s) for permission to file additional documents and
Interim Relief)

SLP(C) No. 35480/2013

(with interim relief and office report)

Date : 19/08/2014

These petitions were called on for hearing
today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE KURIAN JOSEPH

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Petitioner(s)

SLP 34914/2013 &
SLP 35480/2013

Mr. Rohit Kumar Singh ,Adv.
Mr. Divyanshu Sahay, Adv.

SLP 33861/2013

Ms. Poli Kataki ,Adv.

Signature Not Verified

Digitally signed by

Rajesh Dham

Date: 2014.08.19

17:26:29 IST

Reason:

For Respondent(s)

Mr. Ravi Prakash Mehrotra ,Adv.
Mr. Vibhu Tiwari, Adv.

2

ITEM NO.56
(19/08/2014)
Contd...

COURT NO.1

SECTION III

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioners pray for

time for filing rejoinder affidavit(s).

The same may be done within four weeks.

List the matters thereafter.

(RAJESH DHAM)
COURT MASTER

(RENU DIWAN)
COURT MASTER